

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO.720  
TO BE ANSWERED ON 07.02.2018**

**CLAIMS IN RCT**

**720. SHRI OM BIRLA:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the total number of cases currently pending before the Railway Claims Tribunal (RCT);**
- (b) whether the Government has conducted public and private audit of various railway claims tribunal offices during the last three years and the current year, if so, the details thereof and if not, the reasons therefor;**
- (c) whether the Government through an internal probe found that there has been irregularities in the disbursement of around Rs.50 crore between 2015 and 2017 in the Railway Claims Tribunal, Patna and if so, the details thereof;**
- (d) whether the Government is further planning to conduct a CBI investigation in this regard and if so, the details thereof; and**
- (e) whether the Government has placed some protective measures to ensure that the corrupt practices are not followed in the various railway offices across the country, if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI RAJEN GOHAIN)**

**(a) to (e): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 720 BY SHRI OM BIRLA TO BE ANSWERED IN LOK SABHA ON 07.02.2018 REGARDING CLAIMS IN RCT.**

**(a): As on 01.01.2018, a total number of 36935 cases are pending before the Railway Claims Tribunal (RCT).**

**(b): The Principal Director(Railways), under the Controller and Auditor General of India, has done a theme based audit on the claim settlement in eight RCT Benches – Delhi, Lucknow, Gorakhpur, Bhopal, Mumbai, Ahmedabad, Kolkata and Ranchi in 2017.**

**(c) & (d): Yes, Madam. In terms of the report of an internal probe conducted by the Principal Bench of RCT, Delhi, it has been alleged that fraudulent disbursement of approximately ₹ 50 crore of compensation to victims/dependants of accidents/untoward incidents has been made between the years 2015 and 2017 by East Central Railway as decreed by Patna Bench of RCT.**

**This case has been referred to the Chief Justice of India for his orders as to holding an inquiry into the matter and nomination of a Judge of Hon'ble Supreme Court for conducting an inquiry into the allegation. At present, there is no plan to conduct a CBI investigation into the irregularities.**

**(e): Corrective measures for system improvement and increasing transparency are taken regularly. Whenever irregularities are detected, as a result of investigation of complaints or during Preventive Checks, disciplinary action is also initiated whenever required.**

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